

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.401

CP(CAA) 66 of 2020 in CA(CAA) 37 of 2020

Proceedings under Section 230-232 of Co. Act, 2013

IN THE MATTER OF:

Krishan Kanhaiya Creation Marketing Pvt Ltd
Sanwaria Fashions Marketing Pvt Ltd
Jagdamba Trendz Pvt Ltd

.....Applicant

Order delivered on: 04/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Kunjal Dalal, PCS
For the Respondent :

Clarification

This is an application filed under Section 230-232 of the Companies Act, 2013 by the Petitioner Companies.

On perusal of application, it is seen that Schedule of Assets is not placed on record. Hence, case is de-reserved.

Learned PCS appears on behalf of the applicant and states that yesterday it has been filed by way of a letter. Learned PCS is directed to file the same by way of an affidavit within the next seven days.

Re-list for hearing on 13.06.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)